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Title: Need to approve the proposal of the Government of Maharashtra for development of slums on Central Government land in the State.

DR. SANJEEV GANESH NAIK (THANE): The Government of Maharashtra has requested the Central Government to formulate rehabilitation policy for slum dwellers on Central Government lands. The following proposals for the development of slums on Central Government lands has been suggested by the State Government:-

1. To adopt the SRA model, where the land can be made available for in-situ development and where the land value is capable of being unlocked for the benefit of urban poor. Government of India may collect premium @ 25% of the Ready Reckoner value as per the policy of the State Government.
2. To adopt SRA model with viability gap funding under Basic Services to the Urban Poor/Integrated Housing and Slum Development Programme for enabling slum redevelopment schemes where in-situ development is possible but land values do not permit full cross subsidy for the urban poor.
3. Where lands are acquired for strategic purposes of the developmental authority, then the slum dwellers should be relocated to other lands available with the developmental authority in the same town/city. For such relocation certain FSI/TDR concession can be made available. Such scheme can also be funded through BSUP/IHSDP Schemes.

As the proposal is pending for long, I would urge upon the Government to kindly approve the proposal at the earliest.

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